



CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th, & 8th Floor, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi-110029

Petition No. 477/TL/2024

Dated: 20.1.2025

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Section 14 of the Electricity Act, 2003 (the Act) has been made by **POWERGRID Neemuch Transmission System Limited**, B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi 110016 for the grant of a separate RTM Transmission Licence to **POWERGRID Neemuch Transmission System Limited** for "Transmission System for enabling interconnection of REGS at Neemuch S/s" under the Regulated Tariff Mechanism (RTM) mode (hereinafter referred to as the 'transmission project'). The scope of the project for which a separate transmission licence has been sought is as under:

Transmission Scheme: "Transmission System for enabling interconnection of REGS at Neemuch S/s"

S. No.	Scope of the Transmission Scheme	Capacity/ km	Implementation timeframe
1.	01 No. of 220kV bay at Neemuch S/s for RE Interconnection [ACME Cleantech Solutions Pvt. Ltd. (2200000709) for 300MW]	220 kV bays- 1 no.	31.1.2026
Total Estimated Cost:			Rs 5.57 crores

2. The Central Transmission Utility of India Limited vide its letter dated 14.11.2024 has recommended for the grant of a transmission licence to the applicant to establish the proposed transmission system.

3. Based on the material available on the record, the Commission vide order dated 17.1.2025 in Petition No. 477/TL/2024, has proposed to issue a transmission licence to the applicant for establishment of the transmission scheme as noted in para 1 above.

4. A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission licence to **POWERGRID Neemuch Transmission System Limited** before the Commission can be accessed at the www.powergrid.in/subsidiaries or inspected by any person in the Commission's office by following the laid down procedure.

5. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by **4.2.2025** at the above noted address. The suggestions or objections received after the specified date shall not be considered.

6. The application shall be taken up for the further hearing by the Commission on **6.2.2025**. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-
(Harpreet Singh Pruthi)
Secretary